

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2023

Subject : Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022.

Petitioner : NTPC Green Energy Limited (NGEL)

Respondents : PowerGrid Corporation of India Limited and Ors.

Date of Hearing : **26.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NGEL
Shri Bharat Gangadharan, Advocate, NGEL
Shri Aashwyn Singh, Advocate, NGEL
Shri Shubham Arya, Advocate, PGCIL, PNTL, PBTL and PASTL
Ms. Reeha Singh, Advocate, PGCIL, PNTL, PBTL and PASTL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Rahul Jajoo, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for adjournment on the ground of the non-availability of arguing / lead counsel. Considering the said request, the matter was adjourned.

2. The Commission observed that there is some mismatch in the date of COD of the generation projects, as submitted by the Petitioner and the PGCIL. The Petitioner was directed to submit on an affidavit with two weeks the COD certificates in respect of its projects covered under the present Petition.

3. PGCIL is directed to submit on an affidavit within two weeks a copy of the COD certificates in respect of its Assets (which are ATS for the LTA for Petitioner's Project) as submitted at Paragraph No. 8 of affidavit dated 14.6.2024.

4. CTUIL is directed to submit on an affidavit within two weeks the status of the ATS for the operationalization of the LTA for the Petitioner's project, its implementing agency, as per the table below:

Generation Project	LTA Quantum (in MW)	Details of ATS	Implementing agency of ATS	Date of Commercial operation of ATS

5. The Petition will be listed for hearing on **7.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)